

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 238/GT/2014

Subject : Revision of tariff after truing-up of the capital expenditure for the period 2009-14 and determination of tariff for Uri-I HEP for the period 2014-19.

Date of hearing : 5.1.2016

Coram : Shri Gireesh. B. Pradhan, Chairperson
Shri A.K.Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K Iyer, Member

Petitioner : NHPC

Respondents : PSPCL & 13 Others

Parties present : Shri. A.K Pandey, NHPC
Shri. Piyush Kumar, NHPC
Shri Naresh Bansal, NHPC
Shri Jitendra Kumar Jha, NHPC
Shri R.B. Sharma, Advocate, BRPL
Shri. S.K Agarwal, Advocate, Rajasthan Discoms
Shri. G.L Verma, Advocate, Rajasthan Discoms
Ms. Neelam, Advocate, Rajasthan Discoms

Record of Proceedings

During the hearing, the representative of the petitioner made detailed submissions in the matter and prayed that the tariff of the generating station may be determined. He further submitted that the additional information as sought for by the Commission has been filed and copies have been served on the respondents. The representative of the petitioner added that time to file rejoinder to the reply filed by the discoms of Rajasthan may be granted.

2. The learned counsel for the respondent, (discoms of Rajasthan) submitted that reply has been filed in the matter. He also submitted that the same may be considered while determining tariff of the generating station.

3. The learned counsel for the respondent, BRPL mainly submitted as under:

- (i) The Commission vide order dated 18.2.2014 in Petition No 142/GT/2013 has revised the tariff of the generating station for the period 2009-12. Moreover, the additional capital expenditure claimed by the petitioner for the period 2012-14 may not be allowed as these expenditures were not approved by the Commission in the said order dated 18.2.2014.
- (ii) As the suit for compensation amounting to ₹10.20 lakh for the period 2013-14 is pending before the District Court, the said claim may not be allowed.
- (iii) Items which are in the nature of minor assets or spares, etc. may be de-capitalised as these items are insignificant and also deducted from the capital cost in terms of the proviso to 2009 Tariff Regulations.



(iv) Reply in the matter may be considered for determining the tariff of the generating station.

4. The Commission after hearing the parties, directed the petitioner to submit on affidavit the Board Resolution of the Petitioner Company, in support of the additional capital expenditure claimed for the period 2014-19, with copy to the respondents on or before 1.2.2016.

5. The parties shall complete the pleadings by 5.2.2016. No extension of time shall be granted for any reason whatsoever. In case the additional information/ reply/ rejoinder is not filed within the said due date, the matter shall be decided based on available records.

6. Subject to the above, orders are reserved in the petition.

By Order of the Commission

Sd/-
(T. Rout)
Chief (Legal)

